

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.56**  
**TP (Co. Act.)- 22(PB)/2024**  
**Old CP No. 981/2015 & CP No. 120/2016**

**IN THE MATTER OF:**

E and M Specialty Co Inc. .... Petitioner/Applicant  
Vs.  
Mr Anil Wahal Director Interdril Asia Limited .... Respondent

**Order under Section 433(e)/433(f) of Companies Act, 1956**

**Order delivered on 03.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : None appeared  
For the Respondent : None appeared

**ORDER**

On 22.04.2024 we passed the following order:

*“This is the matter transferred from the Hon’ble High Court of Delhi.  
When the matter was called, none appears on behalf of the parties.  
In the interest of justice, list the matter again **on 02.07.2024.**”*

Today also when the matter was called none appeared neither on behalf of the Petitioner nor on behalf of the Respondent. May be the cause for which the petition was filed does not survive any more.

**Accordingly, the TP (Co. Act.)- 22(PB)/2024 stands dismissed as non-prosecution.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**